

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 413
New IA/2394/ND/2022
IA/6000/ND/2021
IA/653/ND/2022
IA/1773/ND/2022
IN
IB/839/ND/2019

IN THE MATTER OF:

Danfoss Industries Pvt Ltd
Versus
Wog Technologies Pvt Ltd

... Applicant
... Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 25.05.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Advocate Himanshu Harbola and Advocate Ketan Madan Anirudh Sharma Counsel For Applicant In IA No.2394/2022
Samit Khosla, Adv. for the applicant (WOG Technologies Inc.) in I.A. No. 1773/ND/2022
For Suspended Director: Adv. Ashish Makhija, Adv. Deep Bisht and Akanksha Vasude
For Operational Creditor - Danfoss Industries Pvt. Ltd., in IB/839/ND/2019
Mr. Aishwarya Rai, Adv.
For the IRP : Gautam Singhal, Adv for the IRP along with Mr Brijesh Singh Bhaduriya, IRP

ORDER

IA/6000/ND/2021

IA/6000/ND/2021, this application has been filed on behalf of the IRP under Section 12 of the Code and stated that the matter has already been settled with the Operational Creditor in



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the main petition in IB/839/ND/2019. The same has also been endorsed by the Ld. Counsel for the petitioner and stated that dues have been paid.

Taking into consideration the matter has been settled between the parties. The application stands **allowed**, IB/839/ND/2019 stands disposed of. In view of the settlement, CIR proceedings stand closed. Suspended Board of Directors shall take charge of the respondent/Corporate Debtor forthwith. IRP/RP stand discharged.

IA/653/ND/2022, is concerned, though the claim has been filed before the IRP. However, the matter has already been settled, so far as the IB/839/ND/2019 is concerned. Therefore, the applicant herein is IA/653/ND/2022 stand disposed of with liberty to avail the remedy and get the **IB/570/ND/2019** to restored the as the same was ordered to be infructuous, because of reason, that the IB/839/ND/2019 was admitted and the CIR proceeding were ordered to be initiated. Therefore, to that extent the application stand disposed of.

IB/839/ND/2019 has been compromised so far as the

IB/570/ND/2019 is concerned one applicant move an



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appropriate application for considering the original
IB/570/ND/2019.

So far as IA/2394/ND/2022 & IA/1773/ND/2022 are concerned, are being disposed of with the direction to avail the remedy as per law. Accordingly, all the applications stand disposed-of.

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SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

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DHARMINDER SINGH
MEMBER (JUDICIAL)

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[Signature]
01/06/2022